

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**Civil Contempt Application No. 97 of 2006 in
Original Application No. 1302 of 1998**

Monday, this the 10th day of March, 2008

**Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)**

1. Dr. V.K. Misra, aged about 70 years, S/o Late Amar Nath Misra, R/o 44, Ramanand Nagar, Bhardwaj Puram, Allahabad.
2. D.N. Ram, aged about 69 years, S/o Late B.R. Maurya, R/o 435/248, Baghambari Housing Scheme, Kidwai Nagar, Allahpur, Allahabad.
3. T.R. Gupta, aged about 69 years, S/o Late Manohar Ram Gupta, R/o 637/23/47/10, Matara Road, Allahpur, Allahabad.

Applicants

By Advocate Sri H.S. Srivastava

Versus

1. Sri Jnan Prakash, Controller General of Defence Accounts, West Block-V, R.K. Puram, New Delhi.
2. Sri Tarapad Mandal, Principal Controller of Defence Accounts (Pensions), Draupadi Ghat, Allahabad.
3. Sri D.K. Sharma, Controller of Defence Accounts (PD), Belvedere Complex, Meerut Cantt.

Respondents

By Advocate Sri Anil Kumar Dwivedi

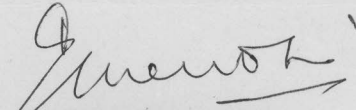
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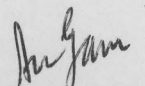
By Hon'ble Mr. A.K. Gaur, J.M.

Sri H.S. Srivastava, counsel for the applicant is not present even in the revised call. Sri Anil Kumar Dwivedi for the respondents. As it is a contempt matter, we take up the matter in the revised call. It is settled principle of law that contempt is between the Court and the contemnor. It is stated by Counsel for the respondents that the Order passed by this Tribunal has been stayed by the Hon'ble High Court and the stay granted by the

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Hon'ble High Court was further extended by the Order dated 13.12.2007. Copy of the order dated 13.12.2007 was supplied to us, which is kept on record. In view of the stay order granted by the Hon'ble High Court, the present contempt petition is rendered infructuous. Accordingly, the contempt petition is dismissed and notices issued to the respondents are discharged.


Member (A)


Member (J)

/M.M/